the procedure for appointment, resignation and removal of the Chief Election Commissioner and other Election Commissioners.

(b) and (c) Yes, Sir. The Government has been receiving suggestions/opinions from the public from time to time and also from the Election Commission of India regarding appointment of Election Commissioners and Chief Election Commissioner. Recently, Shri L.K. Advani, Chairman of Bhartiya Janta Party and Shri Gurudas Das Gupta, Member of Parliament have also suggested constitution of a collegium/ committee comprising Prime Minister, Chief Justice of India, Leader of Opposition, Rajya Sabha and Lok Sabha for the selection of Election Commissioner in the Election Commission of India. The existing procedure has been followed to fill up the vacancy of Election Commissioner.

## Legislation being prepared under Supreme Court directions

402. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the names of legislations which are being prepared under the directions/ suggestions of the Supreme Court with reference to the judgement in question;

(b) the names of such legislations which the Supreme Court had insisted that they may be shown to them before enactment; and

(c) the action taken by Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) A Bill is drafted/prepared by Government on the basis of its policy. Even where, the Supreme Court has given any direction/suggestion to the Government to prepare a legislation on a specific subject, the concerned Department/Ministry considers the same and take decision as per their policy. If the concerned Department/Ministry decides to prepare a legislation then, they prepare a Note for the Cabinet and forward the same to Ministry of Law and Justice after following the necessary procedure. Even, the Hon'ble Supreme Court itself has held neither the Court can legislate, nor it has any competence to issue direction to the legislature to enact a legislation in particular manner. Hence, the question of preparing legislation on the directions/suggestions of the Supreme Court does not arise.

## **Mobile Courts**

403. DR. T. SUBBARAMI REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken any steps to establish mobile courts in backward regions of the country, especially in Andhra Pradesh;